

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 103
(IB)-401/ND/2023
IA-6478/2023, Report of the RP u/s 99

IN THE MATTER OF:

Rohit Kumra

... **Applicant/Petitioner**

Versus

State Bank of India

... **Respondent**

Under Section: 94(1)

Order delivered on 17.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

On 01.05.2024, after hearing the Ld. Counsel on behalf of the Personal Guarantor/Applicant, we had dictated the order in the open court. On the said date, Ld. Counsel for the Applicants in both the applications furnished the diary number and submitted that the affidavit in terms of the provisions of Section 94(4) had been uploaded on the Case Information System of this Tribunal. Nevertheless, despite intense and repeated research, no such affidavit was filed on CIS. In the wake, Ld. Counsel for the Applicant is granted further one week file the required affidavit. In the meantime, order dictated in open court on 01.05.2024 would remain in ambience.

List the matter on 05.06.2024.

SD/-
(SUBRATA KUMAR DASH)
MEMBER (T)

SD/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)